S.No.16

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-02-2023 AT **10:30 AM**

IA (IBC) 1155, 1433, 1534/2022 & IA (IBC) 67/2023 in 1155/2022 in CP(IB) No.299/7/HDB/2018
U/s 7 of IBC, 2016

IN THE MATTER OF:
Punjab National Bank
(erstwhile Oriental Bank of Commerce) **…Financial Creditor**

Vs

NCS Sugars Ltd **…Corporate Debtor**

C O R A M:-
DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

IA No.1155/2022

Learned Senior Counsel representing the applicant and learned Counsel for RP Shri Y.Suryanarayana, are present.

None of the respondents filed counter till date despite posted matter as last chance.

IA No.67/2023 in IA NO.1155/2022

IA filed by 3rd party seeking certain directions as prayed for. Proof of service of notice filed. Learned counsel Shri Y.Suryanarayana, is present and submitted that he takes notice for RP and seeks time for filing counter. We grant one week time for filing the same. We make it clear that no further time will be granted for filing counter, if counter not filed opportunity for filing counter will be forfeited. Since this Application is connected to IA no1155/2022 we direct both sides to make their submissions on the next hearing date. Submissions in both IA's will be heard and disposed of.

Pavani

IA No.1433/2022

Learned Counsel for Applicant Shri T.G.Rajesh Kumar, and Learned Counsel for RP Shri Y.Suryanarayana, are present.

According to the learned counsel the documents that are required from the corporate debtor has already been given to the RP. However, there is no compliance. Learned Counsel representing suspended management submits that majority of the documents have been given. However, no proof of compliance have been filed. We therefore direct the members of the suspended directors to ensure the compliance of list of documents submitted. Lest appropriate orders will be passed on the next hearing date.

Learned counsel for RP is present. Learned Counsel Shri Satish for R.1-3 is present and states that counter on behalf of R.1-3 will be filed during the course of the day. R.4, has not filed counter. Despite of availing time counter not filed. Hence opportunity stands closed.

Learned Counsel for R.5 Shri M.Sunil Kumar, is present and submitted that R.5 has no specific counter, and orders appropriate maybe passed by this Tribunal which it may deem fit and proper.

List the matter for hearing on 13.02.2023.

SD
MEMBER (T)

SD
MEMBER (J)

Pavani